

## FORM G

### INVITATION FOR EXPRESSION OF INTEREST FOR SUNPOINT TRADING LIMITED OPERATING IN WHOLESALE TRADING INDUSTRY

AT

**3, Ravipushp Apartment B/s. Navneet House Memnagar, Ahmedabad,  
Gujarat, India-380052**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| Sr. No. | Relevant Particulars  |   |
|---------|---|---|
| 1.      | Name of the corporate debtor along with PAN & CIN/ LLP No.  | Sunpoint Trading Limited<br>PAN: AACCS14443G<br>CIN: L46109GJ1988PLC010293  |
| 2.      | Address of the registered office  | 3, Ravipushp Apartment B/s. Navneet House Memnagar, Ahmedabad, Gujarat, India-380052  |
| 3.      | URL of website  | <a href="http://www.sfgl.in.net">www.sfgl.in.net</a>  |
| 4.      | Details of place where majority of fixed assets are located   | As per the available records company has no fixed assets.   |
| 5.      | Installed capacity of main products/ services   | Not Applicable since no manufacturing unit in the Company and no business operations.   |
| 6.      | Quantity and value of main products/ services sold in last financial year   | No business operations in the Corporate Debtor.   |
| 7.      | Number of employees/ workmen  | 1 ( Company Secretary)  |
| 8.      | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | Last audited financial Statement available for F.Y 2023-2024.<br><br>Information can be sought by Email to:<br><a href="mailto:cirpsunpointtradinglimited@gmail.com">cirpsunpointtradinglimited@gmail.com</a> |
| 9.      | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:   | The detailed Expression of Interest can be obtained by sending request on mail to<br><br><a href="mailto:cirpsunpointtradinglimited@gmail.com">cirpsunpointtradinglimited@gmail.com</a>                       |
| 10.     | Last date for receipt of expression of interest   | 16.10.2024  |
| 11.     | Date of issue of provisional list of prospective resolution applicants  | 17.10.2024  |
| 12.     | Last date for submission of objections to provisional list  | 22.10.2024  |

|     |  |  |
|-----|--|--|
| 13. | Date of issue of final list of prospective resolution applicants   | 23.10.2024   |
| 14. | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants | 24.10.2024   |
| 15. | Last date for submission of resolution plans   | 23.11.2024   |
| 16. | Process email id to submit Expression of Interest  | <a href="mailto:cirpsunpointtradinglimited@gmail.com">cirpsunpointtradinglimited@gmail.com</a> |

Date: 01.10.2024

Place: Ahmedabad

Sd/-

CA Gomti Ramchandra Choudhary  
Resolution Professional in the matter of  
Sunpoint Trading Limited (in CIRP)

**Reg. No:** IBBI/IPA-001/IP-P-02625/2022-2023/14275

**Reg. Address:** 9-B, Vardan Complex, Nr. Lakhudi Circle,  
Navrangpura, Nr Vimal House,  
Ahmadabad, Gujarat, 380014

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR SUNPOINT TRADING LIMITED OPERATING IN WHOLESALE TRADING INDUSTRY**

AT  
**3, Ravipushp Apartment B/s. Navneet House Memnagar, Ahmedabad, Gujarat, India-380052**  
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| Sr. No. | RELEVANT PARTICULARS   |
|---------|--|
| 1.      | Name of the corporate debtor along with PAN & CIN/ LLP No. Sunpoint Trading Limited PAN: AACCS14443G CIN: L46109G1989PLC010293   |
| 2.      | Address of the registered office www.sifi.in.net   |
| 3.      | URL of website www.sifi.in.net   |
| 4.      | Details of place where majority of fixed assets are located As per the available records company has no fixed assets.  |
| 5.      | Installed capacity of main products/ services Not Applicable since no manufacturing unit in the Company and no business operations.  |
| 6.      | Quantity and value of main products/ services sold in last financial year No business operations in the Corporate Debtor.  |
| 7.      | Number of employees / workmen 1 (Company Secretary)  |
| 8.      | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Last audited financial Statement available for FY 2023-2024. Information can be sought by Email to: cirpsunpointtradinglimited@gmail.com |
| 9.      | Eligibility for resolution applicants under section 25(2)(ii) of the Code is available at URL: The detailed Expression of Interest can be obtained by sending request on mail to cirpsunpointtradinglimited@gmail.com  |
| 10.     | Last date for receipt of expression of interest 16.10.2024   |
| 11.     | Date of issue of provisional list of prospective resolution applicants 17.10.2024  |
| 12.     | Last date for submission of objections to provisional list 22.10.2024  |
| 13.     | Date of issue of final list of prospective resolution applicants 23.10.2024  |
| 14.     | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 24.10.2024  |
| 15.     | Last date for submission of resolution plans 23.11.2024  |
| 16.     | Process email id to submit Expression of Interest cirpsunpointtradinglimited@gmail.com   |

Sd/-  
**CA Gomti Ramchandra Choudhary**  
 Interim Resolution Professional in the matter of Sunpoint Trading Limited (in CIRP)  
 Reg. No. 18BI/PA-001/P-026252022-2023/14275  
 Reg. Address: 9-B, Vardan Complex, Nr. Lakshmi Circle, Navrangpura, Nr. Vimal House, Ahmedabad, Gujarat, 380014

Date: 01.10.2024  
 Place: Ahmedabad

**STATE BANK OF INDIA**  
 Publication of Notice Regarding Possession of Property u/s 13(4) of SARFAESI Act 2002

Stressed Assets Recovery Branch (SARB) (18735)  
 2nd Floor, Administrative Office Building, Nimbaurga Chowk, Bhavnagar, Gujarat - 364 001, Phone: 0278-2514051, E-mail: sbi.18735@sbi.co.in

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken Physical/Possession of the property described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with Rule 9 of the said Act on the dates mentioned against each account.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the STATE BANK OF INDIA for an amount and interest thereon.

The borrowers attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

| Name of Account/ Borrower & address   | Name of Proprietor/ Partners/ Guarantors/ Owner of property etc.         | Description of the property mortgaged/ charged   | Date of Demand/ Date of Possession/ Type of possession | Amount Outstanding (as per demand notice) (in Rupees)  |
|---|--|--|--|--|
| Mr. Shailesh Ratanshibhai Khetarpal (Borrower & Mortgagor), Mrs. Lataben Ratanshibhai Khetarpal (Borrower & Mortgagor), and Mr. Rajesh Govind Malam (Guarantor) | Mr. Shailesh Ratanshibhai Khetarpal, Mrs. Lataben Ratanshibhai Khetarpal | All piece and parcel of immovable Residential property situated at residential property bearing City Survey Ward No. 3, Survey No. 3218/8 Paiki, Laxmi Nagar, Opp. G.E. Colony, Purbandar its land measuring 56.28.75 Sq. Mtrs. the state of Gujarat with construction thereon in the names of Mr. Shailesh Ratanshibhai Khetarpal, and Mrs. Lataben Ratanshibhai Khetarpal, bounded as hereunder: North: Common Falya and Stair, South: Road, EAST: Other owner property common wall between them, WEST: Road | 06.07.2023<br><br>26.09.2024<br><br>Physical           | Rs. 45,29,970/- (Rupees Forty Five Lacs Twenty Nine Thousand Nine Hundred Seventy only) as on 06/07/2023       |
| Mr. Nathalal Kanjibhai Parmar, Near Divyaji School, AT-Kenedi, TA: Kalyanpur, DIST: Devbhumi Dwarka 361315  | Mr. Nathalal Kanjibhai Parmar  | Immovable property situated in Kenedi New Gantla Plot No 66, measuring 223.01.00 Sq. Mtrs. plot situated at Kenedi, Taluka Kalyanpur with construction thereon registered in the name of Mr. Nathalal Kanji Parmar, and bounded as under: North: Sq. Mts. 12.20 This side internal way Mt. 6.10 South: Sq. Mts. 12.20 This side Plot No 67, EAST: Sq. Mts. 18.28 This side Plot No 68, WEST: Sq. Mts. 18.28 This side internal way Mt. 6.10  | 10.05.2024<br><br>25.09.2024<br><br>Symbolic           | Rs. 25,32,207.64 (Rupees Twenty Five Lakh Thirty Two Hundred Seven and Paise Sixty Four Only) as on 09/05/2024 |

Date : 30.09.2024  
 Place : Bhavnagar

Authorized Officer  
 State Bank of India, SARB, Bhavnagar (18735)

**Bank of Baroda**  
 STRESSED ASSETS MANAGEMENT BRANCH  
 1st Floor, Kamdhenu Complex, Panjrapole Cross road, Ahmedabad -380015 Ph. 9898814140  
 Email: samahm@bankofbaroda.co.in

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**  
 \*APPENDIX- IV-A (See proviso to Rule 6) \*

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to Bank of Baroda, the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" without recourse basis on 13th November, 2024 for recovery of dues in below mentioned accounts. The details of Borrowers/Mortgagor/Guarantor(s)/Secured Asset/s/ Dues/ Reserve Price/ e-Auction date & Time, EMD and Bid Increase Amount are mentioned below -

| Name & Address of Borrower/s /Guarantor/s /Mortgagor/s  | Total Dues In Rs.  | Description of Properties  | Reserve Price, EMD, Bid Inc. Amount & Name of Authorised officer  |
|---|--|--|---|
| 1.M/s Sunrise Ginning Pvt Ltd (Borrower) Survey no. 594/4 paiki 1, Survey No.595/5 paiki 1, at Old Dhoraji Upleta Road, Dhoraji, Gujarat -360007, 2. Mr. Harshubhai P Lakkad (Director, Guarantor & Mortgagor) residing at Shivam, Praduman Park, Street No. 3, Satyasi Hospital Road, Rajkot-360005. Mr. Pradipbhai G Lakkad (Director & Guarantor), Giriraj, Mavji Jivan Society, Manavadar, Dist. Junagadh-3626304. Mr. Hemantkumar P Lakkad (Guarantor & Mortgagor), Flat No.2, Ashutosh Apartment, Geeta Nagar Sheri, Dhebar Road, Rajkot 360001. 5. Mr. Shantilal P Lakkad (Guarantor & Mortgagor) residing at Mekhatimbi, Ta. Upleta Dist. Rajkot-360490 | Rs. 12,57,86,554.88/- and further interest thereon at the contractual rate plus costs, charges and expenses till date of payment less recouped if any. (With reference to Demand Notice u/s 13(2) Dated: 03.09.2014) Pending Litigation: SA No. 155/2016 filed on 26.07.2016 - DRT-2 | Lot No. (1) : All the part and parcel of Immovable Property, Residential Flat No. 2, measuring 49.08 Sq. Mtrs on Second Floor of Ashutosh Apartment constructed on Plot No. 91 paiki, City Survey Ward No. 8, City Survey No. 3088 paiki Revenue Survey No. 337 at Gitanagar, Opp. Swaminarayan Temple, Dhebar Road, Rajkot belonging to Mr. Hemantkumar Parbatbhai Lakkad. Common Boundaries of the Plot is as follows: East : Open Land and Plot No. 91 paiki, West : Open Land and Plot No. 90 paiki, North : Open Land and Plot No. 90, South : Road Encumbrance known to the Bank : Not known | Reserve Price : Rs. 22,60,000/-<br>EMD : Rs. 2,26,000/-<br>Bid Inc. : Rs. 25,000/-<br>Authorized Officer : Mr. G P Meena Chief Manager M. 94145 75633 |

**E-Auction Date : 13.11.2024 and E-Auction Time : 02:00 PM to 06:00 PM (unlimited extension of 10 minutes)**  
**Inspection Date : 15.10.2024 and Inspection Time : 11:00 AM to 02:00 PM**

AS PER SARFAESI Act, STATUTORY - 30 - DAYS SALE NOTICE TO THE BORROWER / GUARANTOR / MORTGAGOR  
 For detailed terms and conditions of sale, please refer/visit to the link provided in <https://www.bankofbaroda.in/e-auction.htm> and online auction portal <https://ebkgray.in>. Also, prospective bidders may contact the authorized officer Mr. G P Meena, Chief Manager M. 94145 75633, SAMB, Ahmedabad, respectively (GST/TDS as per Government Rules applicable shall be payable by purchaser on sale of Movable / Immovable Assets.)

Date : 27.09.2024 | Place : Ahmedabad | Sd/- Authorized Officer, BANK OF BARODA

Sd/-  
**CA Gomti Ramchandra Choudhary**  
 Interim Resolution Professional in the matter of Sunpoint Trading Limited (in CIRP)  
 Reg. No. 18BI/PA-001/P-026252022-2023/14275  
 Reg. Address: 9-B, Vardan Complex, Nr. Lakshmi Circle, Navrangpura, Nr. Vimal House, Ahmedabad, Gujarat, 380014

**Indian Bank**  
**Possession Notice (For Immovable Properties)**  
 [Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas, the undersigned being the authorized officer of the Indian Bank under the securitization and reconstruction of financial assets and enforcement of security interest act, 2002 (54 of 2002) and in exercise of powers conferred to him under section 13(12) read with rule 3 of the security interest (Enforcement) rules, 2002 issued a demand notice dated 15/03/2023 calling upon the Borrower/Guarantor Mr. Balaram Amarchand Jai (Borrower & Mortgagor), Mrs. Meena Baliram Jai (Co-Borrower) to repay the amount mentioned in the notice Rs. 13,00,108/- (Rupees Thirteen Lakh One Hundred Eight Only) together with interest and other charges as on 15/03/2023 within 60 days from the date of receipt of the said notice. The Borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said act read with rule 8 of the said rules, on this 29/09/2024.

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with this property and any dealings with the property will be subjected to the charge of the Indian Bank, Parvat Patiya Branch for an amount of Rs. 13,00,108/- (Rupees Thirteen Lakh One Hundred Eight Only) together with interest and other charges as on 15/03/2023 along with interest and other charges thereon.

The Borrower's attention is invited to provision of sub-section (8) of section 13 of the act, in respect of the time available, to redeem the secured assets.

**Description of the immovable property**  
 All that piece and parcel of the immovable House property bearing Plot No.405 as per K.J.P. Block No. 273/A/4.5 admeasuring 60.28 sq. mtrs., along with undivided COP land and road margin of the society known and name as "Nikant Residency" situated on the land bearing Block No. 273/A, (After Consolidation of Block No. 273/A, 274 and 275) Village : Tanthithiya, Sub Dist. Palsana, Dist. Surat. Boundaries : East : Adj. Road, West : Plot No. 391/B, North : Plot No. 404, South : Plot No. 406.  
 Place : Tanthithiya, Surat  
 Date : 29/09/2024

Sd/- Authorized Officer,  
 Indian Bank

**Cholamandalam Investment and Finance Company Limited**  
 Registered office at Chola Crest C-54 & 55, Super 4/B, Thiru V. Ka Industrial Estate, Guindy, Chennai-600032. Branch Office : 2nd Floor, 202, Rajkamal City Mall, B/H Rajkamal Petrol Pump, Above IDBI Bank A/Bad-Palampur Highway Road, Mehsana-384002

**POSSESSION NOTICE (Immovable Property) [Rule 8(1)]**

Whereas the undersigned being the Authorized Officer of M/s Cholamandalam Investment and Finance Company Limited, having its registered office at "CHOLA CREST" - C 54 & 55, Super 4/B, Thiru V. Ka Industrial Estate, Guindy, Chennai 600 032, and Branch office at 2nd Floor, 202, Rajkamal City Mall, B/H Rajkamal Petrol Pump, Above IDBI Bank A/Bad-Palampur Highway Road, Mehsana-384002, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 15/07/2024 to NITINHAI UMEDBHAI PATEL, MANISHABEN DILIPBHAI MODI, MENIBEN UMEDBHAI PATEL, MANSI TEJA CENTER, hereinafter referred to as borrower and Co-Borrowers in Loan A/c Nos. HE02MEH00000006915 & X0HEM0002233854 to repay the amount mentioned in the notice being Rs. 1,92,865/- and Rs. 28,17,442 Totally Rs. 30,10,307/- (Rupees: Thirty Lakhs Ten Thousand Three Hundred Seven Only) as on 04-07-2024 with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 28 day of September, 2024.

The Borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the property and any dealings with the said property will be subject to the charge of M/s Cholamandalam Investment and Finance Company Limited, for an amount of being Rs. 1,92,865/- and Rs. 28,17,442, Totally Rs. 30,10,307/- (Rupees: Thirty Lakhs Ten Thousand Three Hundred Seven Only) as on 04-07-2024 with interest and other charges thereon.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
 All The Right, Title And Interest Of Property Bearing Western Part Of Plot No.21, Devkuri Society, which is Situated In Survey No. 170 P, City Survey No. 65/b/21, Sheet No.8, Of Samalpatti Sim Taluka Patan Dist. Patan Admeasuring Area 110.50 Sq.mtrs. With The Boundaries As Follow: North By : Internal Road, South By : Common Plot, East By: Plot No.20, West By: Plot No.22.  
 Date : 28-09-2024  
 Place : PATAN

Sd/- Authorized Officer,  
 Cholamandalam Investment & Finance Co. Ltd.

**HDFC BANK**  
 We understand your world

HEAD OFFICE: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013  
 BRANCH OFFICE: 4th Floor, Aakanksha Building, Opp-Jay Kay Hero, 10-Vijay Plot, Gondal Road, Rajkot-360002.

**POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)**

Whereas The undersigned being the Authorized Officer of the HDFC Bank Ltd., having its Registered Office at Bank House, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013 and having one of its office at 3rd Floor, Shivalk-3, Nr. Drive In Cinema, Drive In Road, Bodekdev, Ahmedabad under the Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 13.08.2021 calling upon the borrower (1) M/s Nimbub International Pvt Ltd. and its Guarantor (2) Mr. Hiranya Umakanthbhai Desai (3) Mrs. Dipika Hiranya Desai (4) Mr. Nachiket Umakanthbhai Desai (5) Mr. Chhaganbhai Karmashibhai Vavadiya in the amount mentioned in the notice being Rs. 37,86,34,251.22/- (Rupees Thirty Seven Crore Eighty Six Lakhs Thirty Four Thousand Two Hundred Fifty One and Paise Twenty Two Only) as on 31.07.2021 together with interest thereon till date.

The borrower, guarantor/s, mortgagor/s and legal heir in case of deceased (if any) having failed to repay the amount, notice is hereby given to the borrower, guarantor/s, mortgagor/s and legal heir in case of deceased (if any) in particular and public, in general, that the undersigned being the Authorized Officer of HDFC Bank Ltd., has taken Physical Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on this 28th day of Sep. 2024.

The borrower, guarantor/s, mortgagor/s and legal heir in case of deceased (if any) in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HDFC Bank Ltd., for an amount of Rs. 37,86,34,251.22/- (Rupees Thirty Seven Crore Eighty Six Lakhs Thirty Four Thousand Two Hundred Fifty One and Paise Twenty Two Only) as on 31.07.2021 together with interest thereon as aforesaid.

The borrower, guarantor/s, mortgagor/s and legal heir in case of deceased (if any) attention is invited to provisions of Sub section(8) of Section 13 of the Act, in respect of time available, to redeem the secured asset.

**Description of property**  
 Residential Open Plot 13, 14, 22, 23, 24, 25, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 44, 45, 52, 54, 55, 60, 61, 62, 63, 64, 65, 66, 67 total admeasuring 4663.66 Survey No. 701, paikhe 4 acre 7 gunthas and 702/1 paikhe 035 gunthas total admeasuring 5 acre 2 gunthas Nilkanth park, Nr. Reliance pump, Babra, Rajkot Road, Mouje: Babra, Dist. Amreli which has been converted into NA land for residential purpose on which construction for commercial purpose is not allowed as per Babra Nagarpalika owned by Mr. Chhaganbhai Karmashibhai Vavadiya.

Patik Dave, Date: 28/09/2024  
 Authorized Officer

For HDFC Bank Ltd.  
 Department For Special Operations

**ICICI Bank**  
 Branch Office: ICICI Bank Limited, 1st Floor, Geet Prabha Building, Near Nirmal Hospital Cross Road, Opp. Civil Hospital, Ring Road, Surat- 395002

**PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET**  
 [See proviso to Rule 6(i)]  
 Notice for sale of immovable asset(s)

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on "As is where is", "As is what is" and "Whatever there is" as per the brief particulars given hereunder:

| Sr. No. | Name of Borrower(s) / Co-Borrowers/ Guarantors/ Loan Account No.   | Details of the secured asset(s) with known encumbrances, if any  | Amount Outstanding                         | Reserve Price (As on September 21, 2024) | Date and Time of Property Inspection     | Date & Time of E-Auction                  |
|---------|--|--|--|--|--|---|
| (A)     | (B)  | (C)  | (D)  | (E)                                      | (F)                                      | (G)                                       |
| 1.      | Vrula Gorakhbhai Alvabhaji (Borrower)/ Vallabhaji Gorakhbhai (Co-borrower) Loan A/c No. LBSUR00005476376/ LBSUR00005476116   | Flat No. 301, Third Floor, Building No. C, Rameshwari Residency, R. Survey No. 37, Block No. 54/A (New Block No. 65 As Per Re Survey), T.P. Scheme No. 41(VA), Final Plot No. 43, Moujevas, Sub Dist. Taluka Kamrej, Dist. Surat Admeasuring Super Built Up Area 96.654 Sqmt, Builtup Area 57.993 Sqmt | Rs. 21,24,963/- (As on September 21, 2024) | Rs. 10,11,000/- To Rs. 1,01,100/-        | November 01, 2024 10:00 AM To 11:00 AM   | November 13, 2024 From 11:00 AM Onwards   |
| 2.      | Rameshbhai Ramjibhai Bhadani (Borrower)/ Rekhaben R Bhadani (Co-borrower) Loan A/c No. LBSUR00002945231  | Plot No. 161 with Construction on Ground Floor, R. Survey No. 79+80+81+82, Block No. 86, Shyamnagar Society Vibhag-2, Mouje Village Navagam, Sub Dist Taluka Kamrej, Dist. Surat Admeasuring Total Plot Area 74.34.94 SQMT   | Rs. 69,37,488/- (As on September 21, 2024) | Rs. 32,70,000/- To Rs. 3,27,000/-        | November 01, 2024 11:00 AM To 12:00 Noon | November 13, 2024 From 11:00 AM Onwards   |
| 3.      | Ravajibhai Arjanbhai Savaliya (Borrower)/ Aljaben Ravajibhai Savaliya (Co-borrower) Loan A/c No. LBSUR00003549328/ LBSUR00005106334/ LBSUR00003549329/ LBSUR00005337559        | Shop No. 3, Ground Floor, Building C, Vaibhav Residency, R. Survey No. 356+358, Block No. 39, T.P. Scheme No. 60 (Puna), F. Plot No. 167/B, Mouje Village Puna, Sub Dist Taluka Surat City, Dist. Surat Admeasuring Area Super Builtup Area 333 SQFT, Built up Area 212 SQFT                           | Rs. 37,76,649/- (As on September 21, 2024) | Rs. 14,81,000/- To Rs. 1,48,100/-        | November 01, 2024 12:00 Noon To 01:00 PM | November 13, 2024 From 11:30 AM Onwards   |
| 4.      | Rekhaben Tejabhai Kasotiya (Borrower)/ Prakashbhai Tejabhai Kasotiya (Co-borrower) Loan A/c No. LBSUR00004862824   | Plot No. 26 with Construction, Shivnagar, Block No. 347, R.S. No. 360, Mouje Village Kamrej, Sub Dist Taluka Kamrej, Dist. Surat Admeasuring area 66.89 SQMT   | Rs. 20,48,717/- (As on September 21, 2024) | Rs. 13,29,000/- To Rs. 1,32,900/-        | November 01, 2024 01:00 PM To 02:00 PM   | November 13, 2024 From 11:30 AM Onwards   |
| 5.      | Dobariya Rajeshbhai Ravajibhai (Borrower)/ Dobariya Shobhaben (Co-borrower) Loan A/c No. LBSUR00005154274/ LBSUR00005178388  | Flat No. 104, Building No. A, Momai Complex, R.S. No. 79+88/1, Block No. 82, R.S. No. 89/1, Block No. 94, T.P. Scheme No. 39 (Mota Varachha), F.P. No. 30 & 39, Mouje Village Mota Varachha, Sub Dist Taluka Choryasi, Dist. Surat Admeasuring Super Built up area 865 SQFT, Built Up area 72.46 SQMT  | Rs. 27,71,611/- (As on September 21, 2024) | Rs. 21,65,000/- To Rs. 2,16,500/-        | November 01, 2024 02:00 PM To 03:00 PM   | November 13, 2024 From 12:00 Noon Onwards |
| 6.      | Sakariya Rasikbhai Shamjibhai (Borrower)/ Sakariya Bhavanaben Rasikbhai (Co-borrower) Loan A/c No. LBSUR00005452056/ LBSUR00005452081  | Plot No. 95 with Construction, Gokuldharm Row-House, R.S. No. 385/2, Block No.376, MoujeKamrej, Sub Dist Taluka Kamrej, Dist. Surat Admeasuring Area 68.56 SQMT (After K.J.P. New Block No. 376/95 & Admeasuring Area 68.62 SQMT)  | Rs. 21,06,672/- (As on September 21, 2024) | Rs. 16,73,000/- To Rs. 1,67,300/-        | November 01, 2024 03:00 PM To 04:00 PM   | November 13, 2024 From 12:00 Noon Onwards |
| 7.      | Bhavani Ramjinkant Merai (Borrower)/ Rajnikant Jekishandas Merai, Nirav Rajnikant Sub Merai (Co-borrower) Loan A/c No. LBVLDD00005182014/ LBVLDD00005182072/ LBVLDD00005340890 | House No. 532, Old Construction House With Upper Floor, City Survey No. 1499-1, Tasti Falya, Mouje Kasba Dharampur, Taluka Dharampur, Sub Reg. Dist. Valsad, Dist. Valsad Admeasuring Built Up Area 38.69 Sqmt   | Rs. 46,80,563/- (As on September 21, 2024) | Rs. 37,05,000/- To Rs. 3,70,500/-        | November 01, 2024 04:00 PM To 05:00 PM   | November 13, 2024 From 12:00 Noon Onwards |

The online auction will be conducted on the website (<https://disposahub.com>), of our auction agency M/s NexGen Solutions Private Limited The Mortgagors/ Notices are given a last chance to pay the total dues with further interest by November 12, 2024 before 04:00 PM, else the secured asset(s) will be sold as per schedule.

The prospective bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Limited, 1st Floor, Geet Prabha Building, Near Nirmal Hospital Cross Road, Opp. Civil Hospital, Ring Road, Surat- 395002 on or before November 12, 2024 by 04:30 PM. Thereafter, they have to submit their offer through the website mentioned above on or before November 12, 2024 by 05:00 PM along with the scanned image of the Bank acknowledged DD towards proof of payment of EMD. In case the prospective bidder(s) is/are unable to submit his/ her/ their offer through the website, then the signed copy of tender documents may be submitted at ICICI Bank Limited, 1st Floor, Geet Prabha Building, Near Nirmal Hospital, Ring Road, Opp. Civil Hospital, Ring Road, Surat- 395002 on or before November 12, 2024 by 05:00 PM. Earnest Money Deposit DD/DDO should be from a Nationalised/Scheduled Bank in favour of 'ICICI Bank Limited' payable at Surat.

For any further clarifications in terms of inspection, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Employee Phone No.7304914237/9425815565.

Please note that the Marketing agencies 1. M/s NexGen Solutions Private Limited, 2. Augeo Assets Management Private Limited 3. Cordeko.com 4. Hecta Protech Private Limited have also been engaged for facilitating the sale of this property.

The Authorised Officer reserves the right to reject any or all the bids without furnishing any other reasons. For detailed Terms and Conditions of the sale, please visit [www.icicibank.com/n4p4s](http://www.icicibank.com/n4p4s)

Date : October 01, 2024  
 Place : Surat

Authorized Officer  
 ICICI Bank Limited

**NOTICE TO LOCKER HOLDERS PUNJAB NATIONAL BANK (Defaulters in payment of rent of lockers)**

This is for the information of our valued patrons who have taken lockers on record at **Empire State Branch, Surat of Punjab National Bank**. The Notices sent as per the RBI/Bank's guidelines to the Renters at their recorded addresses have been returned undelivered saying either persons/addresses not found or left. Efforts to contact the Locker holders in person at their recorded addresses have also gone in vain and their present whereabouts could not be ascertained. Thus having no alternative, this notice is given to all the persons named below for contacting the respective branch and to clear the dues of the bank within a period of 15 days, failing which the bank will proceed to break open the locker at their cost, risk and responsibility and the bank will exercise its right of lien for recovery of outstanding rent, cost and other charges.

| Sr. No. | Name of Locker Holder/s Renter/ Joint Renters | Recorded Address With Us  | Locker No. | Amount Of Rent In Arrear (Rs.) |
|---------|---|---|------------|--------------------------------|
| 1.      | JYOTSNABEN NAGINDAS MEHTA                     | 1003, GAUTAM APPTT, PARSHVAGAR COMPLEX-2, KAILASHNAGAR, SAGRAMPURA, SURAT 395002. | AA00030M1  | 15237.84                       |
| 2.      | CHANDRASHEKHAR AGRAWAL                        | 228 ANUPAM, MKT RING ROAD, SURAT - 395002   | AA00108M1  | 14809                          |
| 3.      | ASHOK BHANSALI                                | H-1003, 10TH FLR JOLLY RESIDENCY, VESU ROAD, VESU, Surat, Gujarat - 395001        | AA149      | 8,407.50                       |
| 4.      | Vishal J Agarwal                              | 414 EMPIRE STATE BLDG Ring Road, Surat - 395002                                   | AA242      | 20355                          |

Date : 01.10.2024  
 Branch Manager PNB Empire State Branch, SURAT.

**DEBTS RECOVERY TRIBUNAL - I**  
 (Ministry of Finance, Department of Financial Service, Government of India)  
 4th Floor, "Bhikhubhai Chamber" Nr. Kochrab Ashram, Ellisbridge, Paldi, Ahmedabad - 380 006

**Form No. 22 (Earlier 62) [Regulation 37(1) DRT Regulations, 2015]**  
**[See Rule 52 (1) of the Second Schedule to the Income-tax Act, 1961]**

**E- AUCTION/SALE NOTICE THROUGH REGD. AD/DASTI/AFFIXATION/BEAT OF DRUM**  
 PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993

**R.C. No. 475/2015 O.A. No. 08/2015**  
**C.H.: PUNJAB NATIONAL BANK**  
**VERSUS**  
**C.D.: M/s. POONAM LAXMI OIL INDUSTRIES & OTHERS**

To,  
**CD No. 1: Poonam Laxmi Oil Industries:** A Partnership firm having office at 3/A, Shabari Apartment, B/H. Rambali School, Mahalaxmi, Paldi, Ahmedabad - 380007. **Factory at:** Survey No. 816, Paiki Mouje Sami, Taluka Sami, Dist. Patan.

**CD No. 2: Navghanji Rajuji Thakor**  
**CD No. 3: Gunvantiji Rajuji Thakor**  
**CD No. 4: Rajuji Mohanji Thakor: Nos. 2 to 4 residing at:** Opp. Madhuvan Society, Raval Plot, Mehsana Highway Road, Opp. Dudhshil Kendra, Harij, Dist. Patan.

**CD No. 5: Dalpatbhai Manibhai Prajapati:** Mehsana Harij Highway, Harij, Dist. Patan.  
**CD No. 6: Ladhuji Mohanji Thakor:** Nr. Gramin Bank, At & Post Sami, Tal. Sami, Dist. Patan.  
**CD No. 7: Bhaghyawan Rajuji Thakor:** Opp. Madhuvan Society, Raval Plot, Mehsana Highway Road, Opp. Dudhshil Kendra, Harij, Dist. Patan.

The under mentioned property will be sold by Public e-auction Sale on 19th November, 2024 for recovery of sum of Rs. 5,20,23,523.81 (Rs. Five Crore Twenty Lakhs Twenty Three Thousand Five Hundred Twenty Three and Paise Eighty One Only) plus interest and cost payable as per Recovery Certificate issued by Hon'ble Presiding Officer, DRT-1, (Less amount already recovered, if any), from M/s. Poonam Laxmi Oil Industries & Others.

| Lot No. | Description of the property to be sold with the names of the co-owners where the property belongs to defaulter and any other person as co-owners   | Reserve Price below which the property will not be sold | EMD 10% of Reserve Price/ Rounded off |
|---------|--|---|---------------------------------------|
| 1       | Industrial Premises at Revenue Survey No. 816/P situated on State Highway No. 55, Harij to Radhanpur Road, Mouje: Sami, Tal. Sami, Dist. Patan. admeasuring around 16,582 Sq. Mtrs.  | Rs. 1,00,00,000.00                                      | Rs. 10,00,000.00                      |
| 2       | Residential unit, Raval Chali, Opp. Dudh Sheet Kendra, Opp. Madhuvan Society, On Harij-Mehsana Highway, Nr. Harij Bus Station, Harij, City Survey Nos. 3186/K/8 & 3186/K/9, Sheet No. 29, Mouje Harij, Patan. admeasuring around 116 Sq. Mtrs. | Rs. 15,70,000.00  | Rs. 1,5                               |

